COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION

KOLLAM DISTRICT

കൊല്ലം സബ് കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ഡോ. ചിത്ര, എസ്., ഐ.എ.എസ്.)

നമ്പർ എഫ്-25290/2017. 2017 ഡിസംബർ 13.

വിഷയം:—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ ഭൂമികൂടി ഉൾപ്പെടുത്തുന്നത്—ഉത്തരവാകുന്നു.

സൂചന:— (1) കേരള സ്റ്റാമ്പ് ആക്ട് 1959 സെക്ഷൻ 28A (fixation of fair value of Land) 3(7), ചട്ടം (4).

(2) കൊല്ലം ജില്ലയിൽ കരുനാഗപ്പള്ളി താലൂക്കിൽ ചവറ വില്ലേജിൽ മേനാമ്പള്ളി മുറിയിൽ കിണറുവിള തെക്കതിൽ ശ്രീ. എൻ. ഗോപി സമർപ്പിച്ച അപേക്ഷ.

(3) കരുനാഗപ്പള്ളി തഹശീൽദാരുടെ 20-11-2017-ാം തീയതിയിലെ സി.1-15296/17 നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപനപ്രകാരം നിലവിൽവന്ന ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരിൽപ്പെട്ട വസ്തുക്കൾക്ക് സൂചന റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28A പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

Sl. No.	*Bl. No.*	*Re-Survey No.*	*Sub-Division No.*	*Local Body*	*Taluk*	*Village*	*Classification*	*Fair Value per Are*
1	20	388	2/5	Chavara G. P.	Karunagappally	Chavara	Residential plot with private road access	` 39,600

സബ് കളക്ടറുടെ കാര്യാലയം,
കൊല്ലം.

(ഒപ്പ്)
സബ് കളക്ടർ.

PATHANAMTHITTA DISTRICT

പത്തനംതിട്ട ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ആർ. ഗിരിജ, ഐ. എ. എസ്.)

(1)

നമ്പർ സി11-148655/17. 2017 ഡിസംബർ 19.

വിഷയം:—ഭൂമിയുടെ ന്യായവില പുനർ നിർണ്ണയം—കോന്നി താലൂക്കിൽ വള്ളിക്കോട് വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 27-ൽ റീസർവ്വെ നമ്പർ 403/15-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

സൂചന:—(1) കോന്നി താലൂക്കിൽ വള്ളിക്കോട് വില്ലേജിൽ കുടമുക്ക് ചരുവിളയിൽ വീട്ടിൽ ശ്രീ. ജോർജ്ജ് വർഗ്ഗീസ് സമർപ്പിച്ച അപേക്ഷ.

(2) അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 16-11-2017-ലെ സി3-8100/17-ാം നമ്പർ റിപ്പോർട്ട്.

പത്തനംതിട്ട ജില്ലയിൽ കോന്നി താലൂക്കിൽ വള്ളിക്കോട് വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 27-ൽ റീസർവ്വെ നമ്പർ 403/15-ൽപ്പെട്ട ഭൂമിക്ക് ന്യായവില രജിസ്റ്ററിൽ ഗവൺമെന്റ് പ്രോപ്പർട്ടി എന്ന് തെറ്റായി രേഖപ്പെടുത്തി ന്യായവില നിശ്ചയിച്ചത് പുനർനിർണ്ണയിക്കണമെന്ന് കാണിച്ചുകൊണ്ട് സൂചന (1) പ്രകാരം ശ്രീ. ജോർജ്ജ് വർഗ്ഗീസ് നൽകിയ അപേക്ഷയിൽ അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ മുഖേന അന്വേഷണം നടത്തിയിട്ടുള്ളതാണ്.

അപേക്ഷാ സ്ഥലം വള്ളിക്കോട് വില്ലേജിൽ 4724-ാം നമ്പർ തണ്ടപ്പേർ പ്രകാരം ശ്രീ. ജോർജ്ജ് വർഗ്ഗീസിന്റെ കൈവശത്തിലും കരംതീരുവയിലുള്ളതാണെന്നും ടി വസ്തുവിന് ആർ ഒന്നിന് ` 1,00,000 ന്യായവില നിശ്ചയിച്ച് "Residential plot with Private road access" എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്താമെന്ന് സൂചന (2) പ്രകാരം അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ഉത്തരവ്

പത്തനംതിട്ട ജില്ലയിൽ കോന്നി താലൂക്കിൽ വള്ളിക്കോട് വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 27-ൽ റീസർവ്വേ നമ്പർ 403/15-ൽപ്പെട്ട ഭൂമി "Residential plot with Private road access" എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ` 1,00,000 ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

FORM 'C'

NOTIFICATION

No. C11-148655/2017. *19th December 2017.*

Whereas, it is expedient to publish a notification showing the revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959 read with sub rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules 1995, the Fair Value of the land in Pathanamthitta District is hereby fixed finally as shown in scheduled hereto.

SCHEDULE

District—Pathanamthitta.

Taluk—Konni. *Village*—Vallicode.

Survey No.	*Re-survey Block*	*Re-survey. No.*	*Sub Division No.*	*Panchayath/ Municipality*	*Ward Number*	*Classification of use*	*Fair value already fixed*	*Revised Fair value per Are*
..	27	403	15	Panchayath	..	Residential plot with private road access	` 25,000	` 1,00,000

(2)

നമ്പർ സി11-140078/17. 2017 ഡിസംബർ 22.

വിഷയം:—ഭൂമിയുടെ ന്യായവില പുനർ നിർണ്ണയം—കോഴഞ്ചേരി താലൂക്കിൽ ഓമല്ലൂർ വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 25-ൽ റീസർവ്വെ നമ്പർ 254/17-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

സൂചന:—(1) ഓമല്ലൂർ വില്ലേജിൽ പറയനാലി മുറിയിൽ കടയ്ക്കാമണ്ണിൽ വീട്ടിൽ ശ്രീ. കെ. പി. രാജൻകുട്ടി സമർപ്പിച്ച അപേക്ഷ.

(2) അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 7-8-2017-ലെ സി3-4657/17-ാം നമ്പർ റിപ്പോർട്ട്.

പത്തനംതിട്ട ജില്ലയിൽ കോഴഞ്ചേരി താലൂക്കിൽ ഓമല്ലൂർ വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 25-ൽ റീസർവ്വെ നമ്പർ 254/17-ൽപ്പെട്ട ഭൂമി ന്യായവില രജിസ്റ്ററിൽ ഗവൺമെന്റ് പ്രോപ്പർട്ടി എന്ന് തെറ്റായി രേഖപ്പെടുത്തി ന്യായവില നിശ്ചയിച്ചത് പുനർനിർണ്ണയിക്കണമെന്ന് കാണിച്ചുകൊണ്ട് സൂചന (1) പ്രകാരം ശ്രീ. കെ. പി. രാജൻകുട്ടി നൽകിയ അപേക്ഷയിൽ അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ മുഖേന അന്വേഷണം നടത്തിയിട്ടുള്ളതാണ്.

അപേക്ഷാ സ്ഥലം ഓമല്ലൂർ വില്ലേജിൽ 3924-ാം നമ്പർ തണ്ടപ്പേര് പ്രകാരം ശ്രീ. കെ. പി. രാജൻകുട്ടിയുടെ കൈവശത്തിലും കരംതീരുവയിലുള്ളതാണെന്നും ടി വസ്തുവിന് ആർ ഒന്നിന് ` 1,50,000 ന്യായവില നിശ്ചയിച്ച് "Residential plot with panchayath road access" എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്താമെന്ന് സൂചന (2) പ്രകാരം അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ഉത്തരവ്

പത്തനംതിട്ട ജില്ലയിൽ കോഴഞ്ചേരി താലൂക്കിൽ ഓമല്ലൂർ വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 25-ൽ റീസർവ്വെ നമ്പർ 254/17-ൽപ്പെട്ട ഭൂമി "Residential plot with Panchayath road access" എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ` 1,50,000 ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

FORM 'C'

NOTIFICATION

No. C11-140078/2017. *22nd December 2017.*

Whereas, it is expedient to publish a notification showing the revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959 read with sub rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules 1995, the Fair Value of the land in Pathanamthitta District is hereby fixed finally as shown in scheduled hereto.

SCHEDULE

District—Pathanamthitta.

Taluk—Kozhenchery. *Village*—Omalloor.

Survey No.	*Re-survey Block*	*Re-survey. No.*	*Sub Division No.*	*Panchayath/ Municipality*	*Ward Number*	*Classification of use*	*Fair value already fixed (`)*	*Revised Fair value per Are (`)*
..	25	254	17	Panchayath	..	Residential plot with Panchayat road access	1	1,50,000

Collectorate, Pathanamthitta.

(Sd.)
District Collector.

FORM 'A'

(See Rule 4*)*

NOTIFICATIONS

Whereas, it is expedient to publish the Fair Value of the Land as required under Section 28A of the Kerala Stamp Act, 1959 read with sub-rule (7) of Rule 3 and Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

(1)

No. 8862/2017/C3/L.Dis. *5th December 2017.*

SCHEDULE

District—Pathanamthitta.

Taluk—Kozhencherry. *Village*—Naranganam.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-sy. Block No.*	*Re-sy. No.*	*Re-sy. Sub Division No.*	*Municipality/ Panchayath/ Corporation*	*Name of Local Body/ Panchayath/ Municipality/ Corporation*	*Name & Number of Ward*	*Classification by use*	*Fair Value per Are `*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	194/2C2	2C2	15	376	3	Panchayath	Naranganam Panchayath	8	Residential Plot with road access	25,000

(2)

No. 8600/2017/C3/L.Dis. *11th December 2017.*

SCHEDULE

District—Pathanamthitta.

Taluk—Adoor. *Village*—Peringanadu.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-sy. Block No.*	*Re-sy. No.*	*Re-sy. Sub Division No.*	*Municipality/ Panchayath/ Corporation*	*Name of Local Body/ Panchayath/ Municipality/ Corporation*	*Name & Number of Ward*	*Classification by use*	*Fair Value per Are* `
(1)	(2)	(3)	(4)	95)	(6)	(7)	(8)	(9)	(10)	(11)
1	325	2	12	141	5	Panchayath	Pallickal	13	Residential Plot with Panchayat road access	24,750

(3)

No. 8747/2017/C3/L.Dis. *11th December 2017.*

SCHEDULE

District—Pathanamthitta.

Taluk—Konny. *Village*—Konnithazham.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-sy. Block No.*	*Re-sy. No.*	*Re-sy. Sub Division No.*	*Municipality/ Panchayath/ Corporation*	*Name of Local Body/ Panchayath/ Municipality/ Corporation*	*Name & Number of Ward*	*Classification by use*	*Fair Value per Are* `
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
01	16	4	..	..	..	Panchayath	Thannithodu	X	Garden land without road access	25,000
02	25	2								
03	13	9								
04	13	4								
05	17	1								
06	18	1								

(4)

No. 2138/2017/C3/L.Dis. *13th December 2017.*

SCHEDULE

District—Pathanamthitta.

Taluk—Adoor. *Village*—Pandalam Thekkekara

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-sy. Block No.*	*Re-sy. No.*	*Re-sy. Sub Division No.*	*Municipality/ Panchayath/ Corporation*	*Name of Local Body/ Panchayath/ Municipality/ Corporation*	*Name & Number of Ward*	*Classification by use*	*Fair Value per Are* `
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	29	4B 15	7	174	9	Panchayath	Pandalam Thekkekara	..	Residential Plot with Panchayat road access	75,000

Revenue Divisional Office,
Adoor.

(Sd.)
Revenue Divisional Officer.

5

MALAPPURAM DISTRICT

FORM 'C'

[*See* Rule 5(8)]

NOTIFICATIONS

WHEREAS, it is expedient to publish a notification showing Revised Value of Land as requested under Section 28A of the Kerala Stamp Act, 1959, read with Sub-Rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Malappuram District is hereby fixed as shown in the Schedule hereto:

(1)

No. B5-66955/14. *5th December 2017.*

SCHEDULE

Name of District	*Name of Taluk*	*Name of Village and Survey Number with Sub Division No.*	*Municipality*	*Ward*	*Classification by use*	*Fair Value of the land already fixed* ₹	*Revised Fair Value of Land* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Malappuram	Kondotty	Morayoor Block 57, Re-Survey No. 338/2 0.1690 Hectare	..	..	Residential plot without vehicular access	2,00,000	10,500

(2)

No. B5-49474/15. *19th December 2017.*

SCHEDULE

Name of District	*Name of Taluk*	*Name of Village and Survey Number with Sub Division No.*	*Municipality*	*Ward*	*Classification by use*	*Fair Value of the land already fixed* ₹	*Revised Fair Value of Land* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Malappuram	Tirur	Naduvattom Re-Survey 400 0.0808 Hectare	..	..	Residential plot without vehicular access	1,50,000	50,000

Office of the District Collector,
Malappuram.

(Sd.)
District Collector.